

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 18/85**  
**DATED 26.12.2019, HELD ON 26.12.2019**

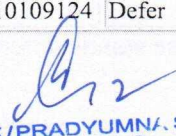
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: [p.sahu@gov.in](mailto:p.sahu@gov.in)
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.18/85 dated 26.12.2019 of Norms Committee-VI for the year 2019-20 was held on 26.12.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

| Sl. No. | Name & Designation                                        | Department |
|---------|-----------------------------------------------------------|------------|
| 1       | Shri Shaish Kumar, Technical Expert<br>(Consultant)/Tech1 | DGFT       |
| 2       | Shri D.N. Mathur, Technical Expert<br>(Consultant)/Tech2  | DGFT       |
| 3       | Shri S. Kipgen, DDG                                       | DGFT       |
| 4       | Shri Pradyumna Sahu, FTDO                                 | DGFT       |

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|---|---------------------------|-------------------------------------------|--------------------------------------------|------------------|
| 1 | Case No.:9/5/85-ALC3/2018 | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | Status: Deferred |
|   | HQ File                   | RLA File                                  | Lic.No/Date:0710109124                     | Defer            |

  
**प्रद्युम्न साहू/PRADYUMNA SAHU**  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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| :01/85/050/00037/AM19/                                                                                                                                                                                                                                      | :07/24/040/00283/AM16/ | 03.12.2015 | Date: 13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                        |            |                  |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                     |                        |            |                  |

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| <b>Case No.:</b> 14/22/85-ALC3/2018                                                                                                                                                                                                                         | Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED, | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
| HQ File<br>:01/85/050/00324/AM19/                                                                                                                                                                                                                           | RLA File<br>:21/24/040/00001/AM17/              | Lic.No/Date:2110001172<br>27.02.2017       | Defer<br>Date: 13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                                                 |                                            |                           |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                     |                                                 |                                            |                           |

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| Case No.:1/22/85-ALC3/2018                                                                                                                                                                                      | Party Name:EARTH EXPO COMPANY      | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | Approved |
| HQ File<br>:01/85/050/00311/AM19/                                                                                                                                                                               | RLA File<br>:24/24/040/00035/AM17/ | Lic.No/Date:2410042165<br>27.03.2017       |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the above mentioned AA on “Net to Net basis” on the basis of the technical comments of Tech.2 allowing following inputs; |                                    |                                            |          |
| Export Item                                                                                                                                                                                                     |                                    |                                            |          |
| Processed Dry Hibiscus Flowers in Multi Weight Packaging                                                                                                                                                        |                                    | 11.518 MT                                  |          |
| Import Item                                                                                                                                                                                                     |                                    |                                            |          |
| Raw Dry Hibiscus Flowers                                                                                                                                                                                        |                                    | 11.518 MT                                  |          |
| RA may take suitable consequential action accordingly.                                                                                                                                                          |                                    |                                            |          |

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| <b>Case No.:</b> 16/10/85-ALC3/2017                                                                                                                                                                                                        | Party Name:LEELA DISTILLERIES PRIVATE LIMITED | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
| HQ File<br>:01/85/050/00137/AM18/                                                                                                                                                                                                          | RLA File<br>:25/24/040/00009/AM18/            | Lic.No/Date:2510004912<br>23.01.2018       | Defer<br>Date: 13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                                               |                                            |                           |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                    |                                               |                                            |                           |

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| <b>Case No.:</b> 9/15/85-ALC3/2019 | Party Name:GRIFFITH | Meet No/Date:18/85- | <b>Status: Deferred</b> |
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|                                                                                                                                                                                                                                            | FOODS PRIVATE LIMITED              | ALC3/2019<br>26.12.2019              |                           |
| HQ File<br>:01/85/050/00100/AM20/                                                                                                                                                                                                          | RLA File<br>:07/24/040/00314/AM18/ | Lic.No/Date:0710112856<br>21.02.2018 | Defer<br>Date: 13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                                    |                                      |                           |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                    |                                    |                                      |                           |

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| <b>Case No.:</b> 10/2/85-ALC3/2018 | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Rejected</b> |
| HQ File<br>:01/85/050/00019/AM19/  | RLA File<br>:03/94/040/00950/AM18/       | Lic.No/Date:0310819595<br>07.03.2018       |                 |

6 **Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply has not yet been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

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| Case No.:15/22/85-ALC3/2018             | Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,                                                                                                                                                                                                             | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | Status: Deferred          |
| HQ File<br>:01/85/050/00325/AM19/       | RLA File<br>:21/24/040/00001/AM19/                                                                                                                                                                                                                          | Lic.No/Date:2110001174<br>11.05.2018       | Defer<br>Date: 13.02.2020 |
| 7                                       | <b>Decision :</b> NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                                            |                           |
| The case stands deferred to 13.02.2020. |                                                                                                                                                                                                                                                             |                                            |                           |

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| Case No.:12/11/85-ALC3/2018             | Party Name:OMSONS<br>MARKETING PVT.LTD.                                                                                                                                                                                                    | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | Status: Deferred          |
| HQ File<br>:01/85/050/00080/AM19/       | RLA File<br>:05/24/040/00118/AM19/                                                                                                                                                                                                         | Lic.No/Date:0510406791<br>08.06.2018       | Defer<br>Date: 13.02.2020 |
| 8                                       | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                                            |                           |
| The case stands deferred to 13.02.2020. |                                                                                                                                                                                                                                            |                                            |                           |

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| <b>Case No.:</b> 30/11/85-ALC3/2018 | Party Name:PARAYIL EXPORTS         | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
| HQ File<br>:01/85/050/00098/AM19/   | RLA File<br>:10/24/040/00015/AM19/ | Lic.No/Date:1010059976<br>25.06.2018       | Defer<br>Date: 13.02.2020 |
| 9                                   |                                    |                                            |                           |

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Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

**Decision :** NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 13.02.2020.

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| 10                                                                                                                                                                                                                                                                                                                | <b>Case No.:</b> 45/11/85-ALC3/2018 | <b>Party Name:</b> TTK HEALTHCARE LIMITED | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
|                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00113/AM19/   | RLA File<br>:07/24/040/00085/AM19/        | Lic.No/Date:0710113533<br>04.07.2018               | Defer<br>Date: 13.02.2020 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.</p> <p>The case stands deferred to 13.02.2020.</p> |                                     |                                           |                                                    |                           |

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| 11                                                                                                                                                                                                                              | <b>Case No.:</b> 24/11/85-ALC3/2018 | <b>Party Name:</b> VENKATESH FOOD INDUSTRIES | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                 | HQ File<br>:01/85/050/00092/AM19/   | RLA File<br>:05/24/040/00206/AM19/           | Lic.No/Date:0510407111<br>06.07.2018               | Defer<br>Date:13.02.2020 |
| <p><b>Decision :</b> NC considered the case as per agenda and decided to seek more clarity on the technical comments of MoFPI vide F.No.E-14011/22/2018-ED dated 17.12.2019.</p> <p>The case stands deferred to 13.02.2020.</p> |                                     |                                              |                                                    |                          |

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| 12                                                                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 21/22/85-ALC3/2018 | <b>Party Name:</b> TTK HEALTHCARE LIMITED | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
|                                                                                                                                                                                                                                                                                                                                             | HQ File<br>:01/85/050/00331/AM19/   | RLA File<br>:07/24/040/00275/AM19/        | Lic.No/Date:0710114593<br>27.02.2019               | Defer<br>Date: 13.02.2020 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 25.10.2019 followed by reminder on 10.12.2019 to furnish hard copy of the application which is still awaited. The Committee decided to wait for the application of the firm.</p> <p>The case stands deferred to 13.02.2020.</p> |                                     |                                           |                                                    |                           |

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| 13                                                                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 23/22/85-ALC3/2018 | <b>Party Name:</b> LATIYAL HANDICRAFTS PVT.LTD. | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/85/050/00333/AM19/   | RLA File<br>:13/24/040/00130/AM19/              | Lic.No/Date:1310049220<br>28.02.2019               |                 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply has not yet been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case.</p> |                                     |                                                 |                                                    |                 |

RA may take subsequent consequential action accordingly.

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| <b>Case No.:</b> 22/22/85-ALC3/2018                                                                                                                                                                                                                                                      | <b>Party</b><br>Name:VIJAYAKRISHNA<br>SPICES PVT. LTD. | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00332/AM19/                                                                                                                                                                                                                                                        | RLA File<br>:09/24/040/00589/AM19/                     | Lic.No/Date:0910067232<br>28.02.2019               | Defer<br>Date: 13.02.2020 |
| 14 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application which is still awaited. The Committee decided to wait for the application of the firm. |                                                        |                                                    |                           |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                  |                                                        |                                                    |                           |

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| <b>Case No.:</b> 15/3/85-ALC3/2019                                                                                                                                                                                                                               | <b>Party Name:</b> ACCELERATED<br>FREEZE DRYING CO. LTD. | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00353/AM19/                                                                                                                                                                                                                                | RLA File<br>:10/24/040/00106/AM19/                       | Lic.No/Date:1010060155<br>22.03.2019               | Defer<br>Date: 13.02.2020 |
| 15 <b>Decision :</b> NC considered the case as per agenda and noted that in the last meeting it was decided to call the firm for PH. However, due to exigency, the PH had to be postponed and the Committee decided to call the firm for PH in the next meeting. |                                                          |                                                    |                           |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                          |                                                          |                                                    |                           |

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| Case No.:17/3/85-ALC3/2019                                                                                                                                                                                      | Party Name:UMA PLASTICS LIMITED                   | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | Approved         |
| HQ File<br>:01/85/050/00355/AM19/                                                                                                                                                                               | RLA File<br>:02/24/040/00185/AM19/                | Lic.No/Date:0210209071<br>25.03.2019       |                  |
| <b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the above mentioned AA on the basis of the comments of Technical Authority, i.e., Tech.1 allowing the following inputs ; |                                                   |                                            |                  |
| Export Item                                                                                                                                                                                                     |                                                   |                                            |                  |
| 16                                                                                                                                                                                                              | Article Made of Polypropylene and Steel-Furniture |                                            | 16250.000 Number |
| Import Items                                                                                                                                                                                                    |                                                   |                                            |                  |
| Polypropylene Granules                                                                                                                                                                                          |                                                   | 1.05 MT/MT content in export product       |                  |
| Stainless Steel pipe of rel. dia                                                                                                                                                                                |                                                   | 1.01 MT/MT content in export product       |                  |
| Mounting (Relevant Component)                                                                                                                                                                                   |                                                   | Net to Net with accountability             |                  |
| Fitting (Relevant Component)                                                                                                                                                                                    |                                                   | Net to Net with accountability             |                  |
| Castors (Relevant Component)                                                                                                                                                                                    |                                                   | Net to Net with accountability             |                  |
| RA may take suitable consequential action accordingly.                                                                                                                                                          |                                                   |                                            |                  |

  
**प्रद्युम्न साहू/PRADYUMN. SAHU**  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
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 Udyog Bhawan, New Delhi

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| <b>Case No.:</b> 20/3/85-ALC3/2019                                                                                                                                                                                                                                                                                                                                                                            | <b>Party Name:</b> RAVI FOODS P.LTD., | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00358/AM19/                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:09/24/040/00636/AM19/    | Lic.No/Date:0910067330<br>28.03.2019               | Defer<br>Date: 13.02.2020 |
| 17 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply has not yet been received. The Committee also noted that the firm has requested for few more days to furnish reply. The Committee, therefore, decided wait for the reply of the firm.<br><br>The case stands deferred to 13.02.2020. |                                       |                                                    |                           |

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| <b>Case No.:</b> 21/3/85-ALC3/2019                                                                                                                                                                                                                                                                                                                                                                            | <b>Party Name:</b> RAVI FOODS P.LTD., | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00359/AM19/                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:09/24/040/00637/AM19/    | Lic.No/Date:0910067331<br>28.03.2019               | Defer<br>Date: 13.02.2020 |
| 18 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply has not yet been received. The Committee also noted that the firm has requested for few more days to furnish reply. The Committee, therefore, decided wait for the reply of the firm.<br><br>The case stands deferred to 13.02.2020. |                                       |                                                    |                           |

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| <b>Case No.:</b> 22/3/85-ALC3/2019                                                                                                                                                                                                                                                                                                                                                                            | <b>Party Name:</b> RAVI FOODS P.LTD., | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00360/AM19/                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:09/24/040/00108/AM19/    | Lic.No/Date:0910067332<br>28.03.2019               | Defer<br>Date: 13.02.2020 |
| 19 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply has not yet been received. The Committee also noted that the firm has requested for few more days to furnish reply. The Committee, therefore, decided wait for the reply of the firm.<br><br>The case stands deferred to 13.02.2020. |                                       |                                                    |                           |

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| <b>Case No.:</b> 23/3/85-ALC3/2019                                                                                                                                                                                                                                                                                                                                                                            | <b>Party Name:</b> RAVI FOODS P.LTD., | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00361/AM19/                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:09/24/040/00481/AM19/    | Lic.No/Date:0910067333<br>28.03.2019               | Defer<br>Date: 13.02.2020 |
| 20 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply has not yet been received. The Committee also noted that the firm has requested for few more days to furnish reply. The Committee, therefore, decided wait for the reply of the firm.<br><br>The case stands deferred to 13.02.2020. |                                       |                                                    |                           |

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| <b>Case No.:</b> 24/3/85-ALC3/2019                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:RAVI FOODS P.LTD.,      | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
| HQ File<br>:01/85/050/00362/AM19/                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:09/24/040/00480/AM19/ | Lic.No/Date:0910067334<br>28.03.2019       | Defer<br>Date: 13.02.2020 |
| <p>21 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply has not yet been received. The Committee also noted that the firm has requested for few more days to furnish reply. The Committee, therefore, decided wait for the reply of the firm.</p> <p>The case stands deferred to 13.02.2020.</p> |                                    |                                            |                           |

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| <b>Case No.:</b> 1/3/85-ALC3/2019                                                                                                                                                                                                                                                                                                              | Party Name:THE ANANDA-BAG TEA CO. LTD. | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
| HQ File<br>:01/85/050/00001/AM20/                                                                                                                                                                                                                                                                                                              | RLA File<br>:02/24/040/00193/AM19/     | Lic.No/Date:0210209079<br>29.03.2019       | Defer<br>Date: 13.02.2020 |
| <p>22 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application which is still awaited. The Committee decided to wait for the application of the firm.</p> <p>The case stands deferred to 13.02.2020.</p> |                                        |                                            |                           |

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| <b>Case No.:</b> 2/3/85-ALC3/2019                                                                                                                                                                                                                                              | Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD. | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00002/AM20/                                                                                                                                                                                                                                              | RLA File<br>:02/24/040/00194/AM19/             | Lic.No/Date:0210209080<br>29.03.2019       |                 |
| <p><b>Decision :</b> NC considered the case as per agenda and decided to fix the norms of the above mentioned AA on the basis of the technical comments of DPI&amp;IT vide F.No. P-47011/217/2019-TSW dated 09.12.2019 allowing the following inputs with 5% process loss;</p> |                                                |                                            |                 |
| Export Item                                                                                                                                                                                                                                                                    |                                                |                                            |                 |
| 23                                                                                                                                                                                                                                                                             | Sanitary Pads                                  | 9000.000 Number                            |                 |
| Import Item                                                                                                                                                                                                                                                                    |                                                |                                            |                 |
|                                                                                                                                                                                                                                                                                | 100% Polyester Fabric: Width 220 cms, GSM 110  | 2598.75 Meter                              |                 |
|                                                                                                                                                                                                                                                                                | 100% Cotton Fabric: Width 220 cms, GSM 300     | 122.85 Meter                               |                 |
|                                                                                                                                                                                                                                                                                | 100% Polyester Fabric: Width 140 cms, GSM 160  | 595.35 Meter                               |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                         |                                                |                                            |                 |

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| 24 | <b>Case No.:</b> 6/3/85-ALC3/2019 | Party Name:PLR FOODS PRIVATE LIMITED | Meet No/Date:18/85-ALC3/2019 | <b>Rejected</b> |
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|                                                                                                                                                                                                                                                                                                                                                |                                    | 26.12.2019                           |  |
| HQ File<br>:01/85/050/00006/AM20/                                                                                                                                                                                                                                                                                                              | RLA File<br>:66/24/040/00001/AM20/ | Lic.No/Date:6610000026<br>04.04.2019 |  |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply has not yet been received. The Committee, therefore, decided to reject the case with direction to firm to pay the Custom Duty and applicable interest to regularize the case. |                                    |                                      |  |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                                                                                       |                                    |                                      |  |

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| Case No.:13/3/85-ALC3/2019              | Party Name:GRIFFITH<br>FOODS PRIVATE LIMITED                                                                                                                                                                                               | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | Status: Deferred          |
| HQ File<br>:01/85/050/00013/AM20/       | RLA File<br>:07/24/040/00296/AM19/                                                                                                                                                                                                         | Lic.No/Date:0710114786<br>16.04.2019       | Defer<br>Date: 13.02.2020 |
| 25                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                                            |                           |
| The case stands deferred to 13.02.2020. |                                                                                                                                                                                                                                            |                                            |                           |

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| Case No.:10/15/85-ALC3/2019             | Party Name:GRIFFITH<br>FOODS PRIVATE LIMITED                                                                                                                                                                                               | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | Status: Deferred          |
| HQ File<br>:01/85/050/00101/AM20/       | RLA File<br>:07/24/040/00300/AM19/                                                                                                                                                                                                         | Lic.No/Date:0710114785<br>16.04.2019       | Defer<br>Date: 13.02.2020 |
| 26                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                                            |                           |
| The case stands deferred to 13.02.2020. |                                                                                                                                                                                                                                            |                                            |                           |

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| Case No.:11/15/85-ALC3/2019             | Party Name:GRIFFITH<br>FOODS PRIVATE LIMITED                                                                                                                                                                                               | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | Status: Deferred          |
| HQ File<br>:01/85/050/00102/AM20/       | RLA File<br>:07/24/040/00301/AM19/                                                                                                                                                                                                         | Lic.No/Date:0710114787<br>16.04.2019       | Defer<br>Date: 13.02.2020 |
| 27                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. |                                            |                           |
| The case stands deferred to 13.02.2020. |                                                                                                                                                                                                                                            |                                            |                           |

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| <b>Case No.:12/15/85-ALC3/2019</b> | Party Name:GRIFFITH<br>FOODS PRIVATE LIMITED | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
| HQ File<br>:01/85/050/00103/AM20/  | RLA File<br>:07/24/040/00019/AM20/           | Lic.No/Date:0710114908<br>16.05.2019           | Defer<br>Date: 13.02.2020 |
| 28                                 |                                              |                                                |                           |

**Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 13.02.2020.

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| 29                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:</b> 3/6/85-ALC3/2019 | Party Name:AMAZING PAINTBALL,      | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00038/AM20/ | RLA File<br>:33/24/040/00008/AM20/ | Lic.No/Date:3310030543<br>21.05.2019       | Defer<br>Date: 13.02.2020 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application, which is still awaited. The Committee decided to wait for the application of the firm.</p> <p>The case stands deferred to 13.02.2020.</p> |                                   |                                    |                                            |                           |

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| 30                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:</b> 1/6/85-ALC3/2019 | Party Name:INNOVATIVE CUISINE PVT. LTD. | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00036/AM20/ | RLA File<br>:08/24/040/00068/AM20/      | Lic.No/Date:0810145333<br>21.05.2019       | Defer<br>Date: 13.02.2020 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application, which is still awaited. The Committee decided to wait for the application of the firm.</p> <p>The case stands deferred to 13.02.2020.</p> |                                   |                                         |                                            |                           |

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| 31                                                                                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 4/6/85-ALC3/2019 | Party Name:ORIENT CRAFT LIMITED    | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Transferred</b> |
|                                                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/85/050/00039/AM20/ | RLA File<br>:05/24/040/00111/AM20/ | Lic.No/Date:0510410717<br>24.05.2019       |                    |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.</p> |                                   |                                    |                                            |                    |

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| 32                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 5/6/85-ALC3/2019 | Party Name:GLAMY CANDY PRIVATE LTD. | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                                                     | HQ File<br>:01/85/050/00040/AM20/ | RLA File<br>:07/24/040/00025/AM20/  | Lic.No/Date:0710114994<br>31.05.2019       | Defer<br>Date: 13.02.2020 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application, which is still awaited. The Committee decided to wait for the application of</p> |                                   |                                     |                                            |                           |

the firm.

The case stands deferred to 13.02.2020.

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| 33 | <b>Case No.:</b> 2/9/85-ALC3/2019                                                                                                                                                                           | Party Name:AAYURITZ<br>PHYTONUTRIENTS<br>PRIVATE LIMITED | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
|    | HQ File<br>:01/85/050/00053/AM20/                                                                                                                                                                           | RLA File<br>:08/24/040/00084/AM20/                       | Lic.No/Date:0810145594<br>28.06.2019           | Defer<br>Date: 13.02.2020 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2.<br><br>The case stands deferred to 13.02.2020. |                                                          |                                                |                           |

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| 34 | <b>Case No.:</b> 1/12/85-<br>ALC3/2019                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:REYNOLDS<br>PENS INDIA P LTD | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
|    | HQ File<br>:01/85/050/00068/AM20/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:04/24/040/00076/AM20/      | Lic.No/Date:0410165951<br>09.08.2019           | Defer<br>Date: 13.02.2020 |
|    | <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm, on the basis of the comments of the Technical Authority, i.e., Tech.1;<br><br>i) Complete 4E with all technical details.<br>ii) Justification of wastage.<br>iii) Dia of import item No.1.<br>iv) Justification for using 2 Nos. of Carbide balls and their size.<br><br>The case stands deferred to 13.02.2020. |                                         |                                                |                           |

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| 35 | <b>Case No.:</b> 2/12/85-<br>ALC3/2019                                                                                                                                                                                                                                                    | Party Name:WESTWEY<br>ENTERPRISES  | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
|    | HQ File<br>:01/85/050/00069/AM20/                                                                                                                                                                                                                                                         | RLA File<br>:53/24/040/00008/AM20/ | Lic.No/Date:5310020111<br>13.08.2019           | Defer<br>Date: 13.02.2020 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.02.2020. |                                    |                                                |                           |

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| 36 | <b>Case No.:</b> 3/12/85-<br>ALC3/2019                                                                                                                                      | Party Name:BOMBAY<br>MASALA COMPANY<br>PRIVATE LIMITED | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
|    | HQ File<br>:01/85/050/00070/AM20/                                                                                                                                           | RLA File<br>:03/94/040/00365/AM20/                     | Lic.No/Date:0310831007<br>14.08.2019           | Defer<br>Date: 13.02.2020 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The |                                                        |                                                |                           |

Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 13.02.2020.

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| <b>Case No.:</b> 5/12/85-ALC3/2019                                                                                                                                                                                                                                                        | <b>Party Name:</b> QUALITY SPECIALITY CHEMICALS LLP | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00072/AM20/                                                                                                                                                                                                                                                         | RLA File<br>:03/95/040/00343/AM20/                  | Lic.No/Date:0310831106<br>20.08.2019               | Defer<br>Date: 13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.02.2020. |                                                     |                                                    |                           |

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| <b>Case No.:</b> 6/12/85-ALC3/2019                                                                                                                                                                                                                                                        | <b>Party Name:</b> VADILAL INDUSTRIES LIMITED | <b>Meet No/Date:</b> 18/85-ALC3/2019<br>26.12.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00073/AM20/                                                                                                                                                                                                                                                         | RLA File<br>:08/24/040/00157/AM20/            | Lic.No/Date:0810146035<br>23.08.2019               | Defer<br>Date: 13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.02.2020. |                                               |                                                    |                           |

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| <b>Case No.:</b> 8/12/85-ALC3/2019                                                                                                                                                                                                                                                        | Party Name:SAMI SPICES<br>AND HERBS PVT. LTD. | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00075/AM20/                                                                                                                                                                                                                                                         | RLA File<br>:03/95/040/00543/AM20/            | Lic.No/Date:0310831329<br>30.08.2019           |                 |
| <b>Decision :</b> NC considered the case as per agenda and noted that norms of the similar case has been fixed in M.No. 16/85 dated 28.11.2019. The Committee decided to ratify the norms of the above mentioned AA on the same way as it was done earlier allowing the following inputs; |                                               |                                                |                 |
| 39 Export Item                                                                                                                                                                                                                                                                            |                                               |                                                |                 |
| Coriander Ground/Split                                                                                                                                                                                                                                                                    |                                               | 98.040 MT                                      |                 |
| Import Item                                                                                                                                                                                                                                                                               |                                               |                                                |                 |
| Coriander seed whole                                                                                                                                                                                                                                                                      |                                               | 99.020 MT                                      |                 |
| Note: Coriander Ground/Split made of coriander seed whole should be of same variety, grade and origin as imported.                                                                                                                                                                        |                                               |                                                |                 |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                                  |                                               |                                                |                 |

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| <b>Case No.:</b> 1/18/85-ALC3/2019 | <b>Party Name:</b> A.C. | <b>Meet No/Date:</b> 18/85- | <b>Status:</b> Deferred |
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|                                                                                                                                                                                                                                                                                           | BROTHERS,                          | ALC3/2019<br>26.12.2019              |                          |
| HQ File<br>:01/85/050/00127/AM20/                                                                                                                                                                                                                                                         | RLA File<br>:29/24/040/00013/AM20/ | Lic.No/Date:2910025433<br>27.09.2019 | Defer<br>Date:13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued letter on 19.12.2019 to furnish hard copy of the application, which is still awaited. The Committee decided to send a reminder to the firm to furnish copy of the application immediately. |                                    |                                      |                          |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                   |                                    |                                      |                          |

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| 41                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:</b> 6/15/85-ALC3/2019 | Party Name:ORIENT CRAFT LIMITED    | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Transferred</b> |
|                                                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00097/AM20/  | RLA File<br>:05/24/040/00378/AM20/ | Lic.No/Date:0510412061<br>10.10.2019       |                    |
| <b>Decision :</b> NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. |                                    |                                    |                                            |                    |

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| 42                                                                                                                                                                                                                                                                                                                             | <b>Case No.:</b> 7/15/85-ALC3/2019 | Party Name:CREATIVE GARMENTS PRIVATE LIMITED | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/85/050/00098/AM20/  | RLA File<br>:03/94/040/00441/AM20/           | Lic.No/Date:0310832229<br>15.10.2019       | Defer<br>Date: 13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that vide letter dated 10.12.2019, the firm was requested to furnish copy of the application for examination. The hard copy of the application is awaited. The Committee decided to request the firm to furnish the hard copy of the application immediately. |                                    |                                              |                                            |                           |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                                                        |                                    |                                              |                                            |                           |

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| 43                                                                                                                                                                                                                                                                                                                             | <b>Case No.:</b> 8/15/85-ALC3/2019 | Party Name:CREATIVE GARMENTS PRIVATE LIMITED | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/85/050/00099/AM20/  | RLA File<br>:03/94/040/00562/AM20/           | Lic.No/Date:0310832283<br>17.10.2019       | Defer<br>Date: 13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that vide letter dated 10.12.2019, the firm was requested to furnish copy of the application for examination. The hard copy of the application is awaited. The Committee decided to request the firm to furnish the hard copy of the application immediately. |                                    |                                              |                                            |                           |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                                                        |                                    |                                              |                                            |                           |

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| 44 | <b>Case No.:</b> 3/18/85-ALC3/2019 | Party Name:AMOL PHARMACEUTICALS PVT. LTD. | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b> |
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| HQ File<br>:01/85/050/00129/AM20/                                                                                                                            | RLA File<br>:13/24/040/00179/AM20/ | Lic.No/Date:1310049462<br>09.12.2019 | Defer<br>Date:13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2. |                                    |                                      |                          |

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| <b>Case No.:</b> 4/18/85-<br>ALC3/2019                                                                                                                       | Party Name:AMOL<br>PHARMACEUTICALS PVT.<br>LTD. | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00130/AM20/                                                                                                                            | RLA File<br>:13/24/040/00180/AM20/              | Lic.No/Date:1310049463<br>09.12.2019           | Defer<br>Date:13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2. |                                                 |                                                |                          |
| The case stands deferred to 13.02.2020.                                                                                                                      |                                                 |                                                |                          |

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| <b>Case No.:</b> 5/18/85-<br>ALC3/2019                                                                                                                       | Party Name:AMOL<br>PHARMACEUTICALS PVT.<br>LTD. | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00131/AM20/                                                                                                                            | RLA File<br>:13/24/040/00178/AM20/              | Lic.No/Date:1310049464<br>09.12.2019           | Defer<br>Date:13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2. |                                                 |                                                |                          |
| The case stands deferred to 13.02.2020.                                                                                                                      |                                                 |                                                |                          |

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| <b>Case No.:</b> 2/18/85-<br>ALC3/2019                                                                                                                                                                                                                                                                                         | Party Name:UNITED<br>BREWERIES LTD | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00128/AM20/                                                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/00868/AM20/ | Lic.No/Date:0310833287<br>09.12.2019           | Defer<br>Date:13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that vide letter dated 19.12.2019, the firm was requested to furnish copy of the application for examination. The hard copy of the application is awaited. The Committee decided to request the firm to furnish the hard copy of the application immediately. |                                    |                                                |                          |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                                                        |                                    |                                                |                          |

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| <b>Case No.:</b> 7/18/85-<br>ALC3/2019                                                                                                                                                                                                                                                                                         | Party Name:AMOL<br>PHARMACEUTICALS PVT.<br>LTD. | Meet No/Date:18/85-<br>ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00133/AM20/                                                                                                                                                                                                                                                                                              | RLA File<br>:13/24/040/00183/AM20/              | Lic.No/Date:1310049466<br>10.12.2019           | Defer<br>Date:13.02.2020 |
| <b>Decision :</b> NC considered the case as per agenda and noted that vide letter dated 19.12.2019, the firm was requested to furnish copy of the application for examination. The hard copy of the application is awaited. The Committee decided to request the firm to furnish the hard copy of the application immediately. |                                                 |                                                |                          |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                                                        |                                                 |                                                |                          |

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| <b>Case No.:8/18/85-ALC3/2019</b>                                                                                                                                                                                                                                                                                                                                                       | Party Name:AMOL PHARMACEUTICALS PVT. LTD. | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00134/AM20/                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:13/24/040/00181/AM20/        | Lic.No/Date:1310049467<br>10.12.2019       | Defer<br>Date:13.02.2020 |
| <p>49 <b>Decision :</b> NC considered the case as per agenda and noted that vide letter dated 19.12.2019, the firm was requested to furnish copy of the application for examination. The hard copy of the application is awaited. The Committee decided to request the firm to furnish the hard copy of the application immediately.</p> <p>The case stands deferred to 13.02.2020.</p> |                                           |                                            |                          |

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| <b>Case No.:6/18/85-ALC3/2019</b>                                                                                                                                                                                                                                                                                                                                 | Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Transferred</b> |
| HQ File<br>:01/85/050/00132/AM20/                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:31/83/040/00120/AM20/                    | Lic.No/Date:3110067623<br>10.12.2019       |                    |
| <p>50 <b>Decision :</b> NC considered the case as per agenda and noted that similar cases of the firm has been considered in Norms Committee-1. On the basis of the recommendation of the Technical Consultant, i.e., Tech.1, the Committee decided to transfer the case to NC-1 for examination and comments.</p> <p>The case stands deferred to 13.02.2020.</p> |                                                       |                                            |                    |

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| <b>Case No.:9/18/85-ALC3/2019</b>                                                                                                                                                                                                                                                                                                                                                       | Party Name:BLOSSOM INDUSTRIES LTD., | Meet No/Date:18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00135/AM20/                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:03/94/040/00682/AM20/  | Lic.No/Date:0310833411<br>13.12.2019       | Defer<br>Date:13.02.2020 |
| <p>51 <b>Decision :</b> NC considered the case as per agenda and noted that vide letter dated 19.12.2019, the firm was requested to furnish copy of the application for examination. The hard copy of the application is awaited. The Committee decided to request the firm to furnish the hard copy of the application immediately.</p> <p>The case stands deferred to 13.02.2020.</p> |                                     |                                            |                          |

#### MANUAL CASES

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| M229 | <b>Case No. M-229</b>              | M/s Cargil India Private Limited | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b>   |
|      | HQ File :<br>01/85/171/00002/AM20/ | RLA File :                       | Lic.No/Ecom NO.<br>Date:                       | Defer<br>Date:13.02.2020 |

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| DES.VI                                                                                                                                                                                                                                                                                    |  |  |  |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s Cargil India Private Limited for export of "Liquid Glucose" against Import of "Corn Maize"                                                                            |  |  |  |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.02.2020. |  |  |  |

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| M230                                                                                                                                                                                                                                                                                      | <b>Case No. M-230</b>                        | M/s Cargil India Private Limited | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b>   |
|                                                                                                                                                                                                                                                                                           | HQ File :<br>01/85/171/00022/AM20/<br>DES.VI | RLA File :                       | Lic.No/Ecom NO.<br>Date:                       | Defer<br>Date:13.02.2020 |
| <b>Subject:</b> Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".                                                                                        |                                              |                                  |                                                |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.02.2020. |                                              |                                  |                                                |                          |

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| M231                                                                                                                                                                                                                                                                                                                                                  | <b>Case No. M-231</b>                          | M/s Chedda Specialities Foods Pvt. Ltd. | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019                        | <b>Status:Deferred</b>   |
|                                                                                                                                                                                                                                                                                                                                                       | HQ File :<br>01/85/171/00051/AM20/D<br>ES . VI | RLA File :<br>03/94/040/00195/<br>AM20  | Lic.No/Ecom No.<br>Date:<br>03/08/071/66200/0<br>616/4185, 01.06.2019 | Defer<br>Date:13.02.2020 |
| <b>Subject:</b> Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.                                                                                                                     |                                                |                                         |                                                                       |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that Technical Authority, i.e, MoFPI vide email dated 26.11.2019 has stated that the export quantity of a finished item is lesser than the import quantity of an ingredient of it and needs more clarity. The Committee, therefore, decided that firm may present the case with more |                                                |                                         |                                                                       |                          |

  
**प्रद्युम्न साहू/PRADYUMNA SAHU**  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

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|  | details/documents.                                       |
|  | RA may take subsequent consequential action accordingly. |

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| M232 | <b>Case No. M-232</b>                                                                                                                                                                                                                          | Party Name:M/s. National Industrial Corporation. | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b> |
|      | HQ File : 01/85/50/00034/AM13/D ES.VI                                                                                                                                                                                                          | RLA File : 05/24/040/00484/A M12                 | Lic.No/Ecom No. 0510321946 dated 10.04.2012 | Defer Date:13.02.2020  |
|      | <b>Subject:</b> Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".                                                                                          |                                                  |                                             |                        |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. |                                                  |                                             |                        |
|      | The case stands deferred to 13.02.2020.                                                                                                                                                                                                        |                                                  |                                             |                        |

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| M233 | <b>Case No. M-233</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:M/s. National Industrial Corporation. | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b> |
|      | HQ File : 01/85/50/00152/AM14/ DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File : 05/24/040/00351/ AM14                 | Lic.No/Ecom No. 0510374926 dated 31.12.2013 | Defer Date:13.02.2020  |
|      | <b>Subject:</b> Representation of the firm for fixation of norms for export of "Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12x1000ML) Containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12 x 750 ML) Containing 6975.60 Ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 64%+/-10% ALC/Vol, Raw Distillate ALC 69%+/-10% etc." in respect of the advance authorization No. 0510374926 dated 31.12.2013 |                                                  |                                             |                        |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.                                                                                                                                                                                                                                                                        |                                                  |                                             |                        |
|      | The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                  |                                             |                        |

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| M234 | <b>Case No. M-234</b> | Party Name:M/s. National Industrial Corporation. | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b> |
|      | HQ File :             | RLA File :                                       | Lic.No/Ecom No.                             | Defer                  |

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| 01/85/50/00162/AM13/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                 | 05/24/040/00367/<br>AM13 | 0510342708<br>dated 08.01.2013 | Date:13.02.2020 |
| <b>Subject:</b> Representation of the firm for fixation of norms for export of "Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013. |                          |                                |                 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.                                                                                                                                 |                          |                                |                 |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                                                                                                        |                          |                                |                 |

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| M235 | Case No. M-235                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:M/s.<br>National Industrial<br>Corporation. | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019    | Status:Deferred          |
|      | HQ File :<br>01/85/50/00146/AM13/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :<br>05/24/040/00284/<br>AM13                 | Lic.No/Ecom No.<br>0510338321<br>dated 06.11.2012 | Defer<br>Date:13.02.2020 |
|      | <b>Subject:</b> Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol.” in respect of the advance authorization No. 0510338321 dated 06.11.2012. |                                                        |                                                   |                          |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.                                                                                                                                                                                                      |                                                        |                                                   |                          |
|      | The case stands deferred to 13.02.2020.                                                                                                                                                                                                                                                                                                                                                                                                             |                                                        |                                                   |                          |

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| M236 | <b>Case No. M-236</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:M/s.<br>National Industrial<br>Corporation. | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019    | <b>Status:Deferred</b>   |
|      | HQ File :<br>01/85/50/00106/AM15/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :<br>05/24/040/00278/<br>AM15                 | Lic.No/Ecom No.<br>0510391391<br>dated 26.09.2014 | Defer<br>Date:13.02.2020 |
|      | <b>Subject:</b> Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014. |                                                        |                                                   |                          |

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|  | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.02.2020. |  |  |  |
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| M237 | <b>Case No. M-237</b>                                                                                                                                                                                                                                                                         | Party Name:M/s. Pahal Foods Pvt. Ltd. | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b> |
|      | HQ File : 01/85/50/00045/AM15/ DES.VI                                                                                                                                                                                                                                                         | RLA File : 09/24/040/00646/ AM14      | Lic.No/Ecom No. 0910059870 dated 25.04.2014 | Defer Date:13.02.2020  |
|      | <b>Subject:</b> Representation of M/s Pahal Foods Pvt. Ltd. for modification of norms in respect of AA No. 0910059870, dated 25.04.2014 for export of Wafers, Wafer Rolls, Chocolate Filled/Chocolate Coated Wafers, Waffles, Wafer Pillows, Wafer Cups filled with Chocolate.                |                                       |                                             |                        |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.02.2020. |                                       |                                             |                        |

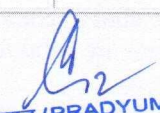
|      |                                                                                                                                                                                                                                                                                               |                                  |                                                             |                        |
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| M238 | <b>Case No. M-238</b>                                                                                                                                                                                                                                                                         | Party Name:M/s. Naga Limited     | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019                 | <b>Status:Deferred</b> |
|      | HQ File : 01/85/171/00065/AM20/ DES.VI                                                                                                                                                                                                                                                        | RLA File : 04/24/040/00073/ AM20 | Lic.No/Ecom No. 04/94/009/84500/0 620/5719 dated 25.06.2019 | Defer Date:13.02.2020  |
|      | <b>Subject:</b> Application of M/s Naga Limited for prior fixation of norms under Para 4.06 of HBP, 2019-20 for export of Maida against import of Wheat.                                                                                                                                      |                                  |                                                             |                        |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 13.02.2020. |                                  |                                                             |                        |

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| M239 | <b>Case No. M-239</b>           | Party Name:M/s. Marine Hydrocolloids | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | <b>Approved</b> |
|      | HQ File : 01/85/050/00054/AM20/ | RLA File : 10/24/040/00022/          | Lic.No/Ecom No. 1010060210 dated            |                 |

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| DES.VI                                                                                                                                                                                                                                                                           | AM20 | 28.06.2019   |  |
| <b>Subject:</b> Application of M/s Marine Hydrocolloids for fixation of norms on AA No. 1010060210 dated 28.06.2019 for export of Agar Agar Strips Powder Grade Food Bacteriological Microbiological Pharma against import of Agar Agar Strips commercial grade..                |      |              |  |
| <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, CIFT vide letter No. 1(7)/FP/SION/2018 dated 15.11.2019, allowing the inputs as under : |      |              |  |
| Export Item                                                                                                                                                                                                                                                                      |      |              |  |
| Agar Agar Strips Powder Grade Food Bacteriological Microbiological Pharma                                                                                                                                                                                                        |      | 18156.000 Kg |  |
| Import Item                                                                                                                                                                                                                                                                      |      |              |  |
| Agar Agar Strips Commercial Grade                                                                                                                                                                                                                                                |      | 20000.000 Kg |  |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                         |      |              |  |

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| M240 | Case No. M-240                                                                                                                                                                                                                                                                   | Party Name:M/s.<br>Marine<br>Hydrocolloids | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019    | Approved |
|      | HQ File :<br>01/85/050/00059/AM20/<br>DES.VI                                                                                                                                                                                                                                     | RLA File :<br>10/24/040/00031/<br>AM20     | Lic.No/Ecom No.<br>1010060227 dated<br>19.07.2019 |          |
|      | <b>Subject:</b> Application of M/s Marine Hydrocolloids for fixation of norms on AA No. 1010060227 dated 19.07.2019 for export of Agar Agar Powder Grade Food Microbiological Bacteriological Pharma against import of Agar Agar Powder commercial grade.                        |                                            |                                                   |          |
|      | <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, CIFT vide letter No. 1(7)/FP/SION/2018 dated 15.11.2019, allowing the inputs as under : |                                            |                                                   |          |
|      | Export Item                                                                                                                                                                                                                                                                      |                                            |                                                   |          |
|      | Agar Agar Powder Grade Food Microbiological<br>Bacteriological Pharma                                                                                                                                                                                                            |                                            | 90780.000 Kg                                      |          |
|      | Import Item                                                                                                                                                                                                                                                                      |                                            |                                                   |          |
|      | Agar Agar Powder Commercial Grade                                                                                                                                                                                                                                                |                                            | 99858.000 Kg                                      |          |
|      | RA may take subsequent consequential action accordingly.                                                                                                                                                                                                                         |                                            |                                                   |          |

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| M-241 | <b>Case No. M-241</b> | Party Name:M/s. Herbal Isolates Private Limited | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | Status:Deferred |
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 प्रद्युम्न साहू / PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

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| HQ File :<br>01/85/050/00055/AM20/<br>DES.VI                                                                                                                                                                                                   | RLA File :<br>10/24/040/00024/<br>AM20 | Lic.No/Ecom No.<br>1010060214 dated<br>28.06.2019 | Defer<br>Date:13.02.2020 |
| <b>Subject:</b> Application of M/s Herbal Isolates Private Limited for fixation of norms on AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.                                           |                                        |                                                   |                          |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. |                                        |                                                   |                          |
| The case stands deferred to 13.02.2020.                                                                                                                                                                                                        |                                        |                                                   |                          |

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|                                                                                                                                                                                                                                                                                                                     | Case No. M-242                               | Party Name:M/s.<br>Frigorifico Allana<br>Pvt. Ltd. | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019                       | Approved |
| M-242                                                                                                                                                                                                                                                                                                               | HQ File :<br>01/85/171/00089/AM20/<br>DES.VI | RLA File :<br>03/94/040/00430/<br>AM20             | Lic.No/Ecom No.<br>03/88/146/47800/<br>0628/6335 Dated<br>09.08.2019 |          |
| <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s Frigorifico Allana Private Limited for export of "Hydrogenated Vegetable Oil" against import of "Crude Palm Kernel Oil (Edible Grade) in Bulk."                                                 |                                              |                                                    |                                                                      |          |
| <b>Decision :</b> NC considered the case as per agenda and noted that norms of the similar case of the firm was fixed in M.No.19/85 dated 07.02.2019 under Para 4.06 of HBP. The Committee, therefore, decided to fix the adhoc norms of the present application under Para 4.06 of HBP, allowing following inputs; |                                              |                                                    |                                                                      |          |
| Export Item                                                                                                                                                                                                                                                                                                         |                                              |                                                    |                                                                      |          |
| Hydrogenated Vegetable Oil                                                                                                                                                                                                                                                                                          |                                              |                                                    | 212.400 MT                                                           |          |
| Import Item                                                                                                                                                                                                                                                                                                         |                                              |                                                    |                                                                      |          |
| Crude Palm Kernal Oil (Edible Grade) in Bulk                                                                                                                                                                                                                                                                        |                                              |                                                    | 213.462 MT                                                           |          |
| With following conditions:                                                                                                                                                                                                                                                                                          |                                              |                                                    |                                                                      |          |
| As per FSSAI letter No. Stds/O&F DGFT/01 FSSAI-2019, dated 8 <sup>th</sup> February, 2019, the import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.                                                                         |                                              |                                                    |                                                                      |          |
| The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website.                                                                                                                                    |                                              |                                                    |                                                                      |          |
| No Advance Authorisation should be issued on repeat basis based on the fixation of above                                                                                                                                                                                                                            |                                              |                                                    |                                                                      |          |

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|  | mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition and reduced EO period), etc. also to be met, wherever applicable.<br><br>RA may take suitable consequential action accordingly. |  |  |  |
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| M-243 | <b>Case No. M-243</b>                                                                                                                                                                                              | Party Name:M/s.<br>Dream Plast India<br>Pvt. Ltd. | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019    | <b>Rejected</b> |
|       | HQ File :<br>01/85/50/00211/AM15/<br>DES.VI                                                                                                                                                                        | RLA File :<br>31/83/040/00161/A<br>M16            | Lic.No/Ecom No.<br>3110065958<br>dated 16.02.2016 |                 |
|       | <b>Subject:</b> Modification of norms of AA No. 3110065958 dated 16.02.2016 of M/s Dream Plast India Pvt. Ltd                                                                                                      |                                                   |                                                   |                 |
|       | <b>Decision :</b> NC considered the case as per agenda and decided to maintain "Status Quo" on decision taken by the Norms Committee in this case.<br><br>RA may take subsequent consequential action accordingly. |                                                   |                                                   |                 |

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| M-244 | <b>Case No. M-244</b>                                                                                                                                                                                               | Party Name:M/s.<br>Dream Plast India<br>Pvt. Ltd. | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019    | <b>Rejected</b> |
|       | HQ File :<br>01/85/50/00044/AM17/<br>DES.VI                                                                                                                                                                         | RLA File :<br>31/83/040/0034/AM<br>17             | Lic.No/Ecom No.<br>3110066240<br>dated 05.07.2016 |                 |
|       | <b>Subject:</b> Modification of norms of AA No. 3110066240 dated 05.07.2016 of M/s Dream Plast India Pvt. Ltd                                                                                                       |                                                   |                                                   |                 |
|       | <b>Decision :</b> NC considered the case as per agenda and decided to maintain "Status Quo" on decision taken by the Norms Committee in this case.<br><br>RA may take subsequent consequential action accordingly.. |                                                   |                                                   |                 |

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| M-245 | <b>Case No. M-245</b>                                                                                                                              | Party Name: M/s.<br>Dream Plast India<br>Pvt. Ltd. | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019    | <b>Rejected</b> |
|       | HQ File :<br>01/85/50/00019/AM16/<br>DES.VI                                                                                                        | RLA File :<br>31/83/040/000255/A<br>M15            | Lic.No/Ecom No.<br>3110065338<br>dated 17.03.2015 |                 |
|       | <b>Subject:</b> Modification of norms of AA No. 3110065338 dated 17.03.2015 of M/s Dream Plast India Pvt. Ltd                                      |                                                    |                                                   |                 |
|       | <b>Decision :</b> NC considered the case as per agenda and decided to maintain "Status Quo" on decision taken by the Norms Committee in this case. |                                                    |                                                   |                 |

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| RA may take subsequent consequential action accordingly. |
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| M-246 | <b>Case No. M-246</b>                                                                                                                                                                        | Party Name: M/s Western India Cashew Company (P) Ltd. | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b> |
|       | HQ File : 01/85/50/00078/AM14/ DES.VI                                                                                                                                                        | RLA File : 32/21/040/00077/A M14                      | Lic.No/Ecom No. 3210066260 dated 20.08.2013 | Defer Date:13.02.2020  |
|       | <b>Subject:</b> Fixation of norms in respect of A. A No. 3210066260 dated 20.08.2013 of M/s Western India Cashew Company (P) Ltd.                                                            |                                                       |                                             |                        |
|       | <b>Decision :</b> NC considered the case as per agenda and directed the NC Secretariat to examine the case on file (being an old case) before submitting for consideration of the Committee. |                                                       |                                             |                        |
|       | The case stands deferred to 13.02.2020.                                                                                                                                                      |                                                       |                                             |                        |

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| M-247 | <b>Case No. M-247</b>                                                                                                                                                                        | Party Name: M/s Western India Cashew Company (P) Ltd. | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b> |
|       | HQ File : 01/85/50/00102/AM14/ DES.VI                                                                                                                                                        | RLA File : 31/21/040/00068/A M14                      | Lic.No/Ecom No. 3210065197 dated 24.07.2013 | Defer Date:13.02.2020  |
|       | <b>Subject:</b> Fixation of norms in respect of A. A No. 3210065197 dated 24.07.2013 of M/s Western India Cashew Company (P) Ltd.                                                            |                                                       |                                             |                        |
|       | <b>Decision :</b> NC considered the case as per agenda and directed the NC Secretariat to examine the case on file (being an old case) before submitting for consideration of the Committee. |                                                       |                                             |                        |
|       | The case stands deferred to 13.02.2020.                                                                                                                                                      |                                                       |                                             |                        |

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| M-248 | <b>Case No. M-248</b>                                                                                                                                                             | Party Name: M/s Western India Cashew Company (P) Ltd. | Meet No/Date: 18/85-ALC3/2019<br>26.12.2019 | <b>Status:Deferred</b> |
|       | HQ File : 01/85/50/00090/AM14/ DES.VI                                                                                                                                             | RLA File : 31/21/040/00071/A M14                      | Lic.No/Ecom No. 3210066373 dated 22.08.2013 | Defer Date:13.02.2020  |
|       | <b>Subject:</b> Fixation of norms in respect of A. A No. 3210066373 dated 22.08.2013 of M/s Western India Cashew Company (P) Ltd.                                                 |                                                       |                                             |                        |
|       | <b>Decision :</b> NC considered the case as per agenda and directed the NC Secretariat to examine the case on file (being an old case) before submitting for consideration of the |                                                       |                                             |                        |

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| Committee.                              |
| The case stands deferred to 13.02.2020. |

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| M-249                                                                                                                                                                                        | <b>Case No. M-249</b>                       | Party Name: M/s<br>Western India<br>Cashew Company<br>(P) Ltd. | Meet No/Date:<br>18/85-ALC3/2019<br>26.12.2019    | <b>Status:Deferred</b>   |
|                                                                                                                                                                                              | HQ File :<br>01/85/50/00076/AM14/<br>DES.VI | RLA File :<br>32/24/040/00002/A<br>M14                         | Lic.No/Ecom No.<br>3210066253 dated<br>20.08.2013 | Defer<br>Date:13.02.2020 |
| <b>Subject:</b> Fixation of norms in respect of A. A No. 3210066253 dated 20.08.2013 of M/s Western India Cashew Company (P) Ltd.                                                            |                                             |                                                                |                                                   |                          |
| <b>Decision :</b> NC considered the case as per agenda and directed the NC Secretariat to examine the case on file (being an old case) before submitting for consideration of the Committee. |                                             |                                                                |                                                   |                          |
| The case stands deferred to 13.02.2020.                                                                                                                                                      |                                             |                                                                |                                                   |                          |

Date:05.02.2020  
Place:New Delhi

  
(Pradyumna Sahu)  
Foreign Trade Development Officer

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